

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.332/MP/2024

- Subject : Petition under Section 79(1) (c) read with Section 79(1) (h) of the Electricity Act, 2003 read with Regulations 20 and 26 of the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2009 read with Regulation 4 of the Rajasthan Electricity Regulatory Commission (Intra-State ABT) Regulations, 2006 and Regulation 4.2 of the Rajasthan State Grid Code, 2008 seeking refund of amounts paid for over-drawl against collective transactions.
- Petitioner : Rajasthan Steel Chambers (RSC)
- Respondents : State Load Despatch Centre, RVPNL and Ors.
- Date of Hearing : **14.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Anand Ganesan, Advocate, RSC
Shri Harsha Rao, Advocate, RSC
Shri Pradeep Mishra, Advocate, RVPNL
Shri Manoj Sharma, Advocate, RVPNL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking direction to Respondent No.5 to settle the UI charges for the over-drawl and adjust the over-recovery it has done for such drawl.

2. Learned counsel for Respondent Nos.1, 2 & 6 accepted the notice and sought liberty to file a reply in the matter.
3. Considering the submissions made by the learned counsels for the parties, the Commission directed as under:
 - (a) Admit and issue notice to the Respondents, subject to just exceptions;
 - (b) The Respondents to file their reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.
4. The Petition will be listed for the hearing on **8.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)